

FORMS AND PUBLIC GRIEVANCES AND PENSION AND THE DEPARTMENT OF CULTURE (SHRI K. P. SINGH DEO):

(a) Under the existing rules maternity leave for 42 days is admissible to female Government employees without any restriction on the number of times of availing such leave.

(b) to (f) This facility is not given for threatened abortion as threatened abortion does not result into abortion in all cases. If it results into abortion, maternity leave for 42 days is admissible under the rules. No representations have been received to extend this facility for threatened abortion and there is no proposal under consideration for the same.

Bringing of Airports within the purview of the International Airports Authority of India

1751. SHRI R. SAMBASIVA RAO: Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal under Government's consideration to bring few more airports within the purview of the International Airports Authority of India; and

(b) if so, what are the details in that regard?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT):

(a) and (b) There is no specific proposal under Government's consideration at present to bring more airports within the purview of the International Airports Authority of India. However, a Committee constituted by the Government to suggest measures to reduce congestion at Bombay airport has recommended *inter alia* development of facilities available at certain domestic airports for operation of limited international flights. The report of the Committee is under consideration of the Government.

Amendment of the Prevention of Corruption Act

1752. SHRI P. N. SUKUL: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Prevention of Corruption Act has proved to be less effective; and

(b) whether Government propose to amend the Act for making it more effective?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K. P. SINGH DEO): (a) No, Sir.

(b) Does not arise

High level committee for review of the administrative set up of the rural development

1753. SHRI K. VASUDEVA PANICKER: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that a high level committee to review the existing administrative arrangements for rural development has been set up by the Planning Commission;

(b) if so, what are the terms of reference of the committee; and

(c) by when the committee is expected to submit its report?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI K. R. NARAYANAN): (a) Yes, Sir.

(b) and (c) A copy of the Resolution setting up the Committee is enclosed. This indicates the terms of reference and the tenure of the Committee.

Copy of the Resolution

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Government of India

PLANNING COMMISSION

Yojana Bhavan Sinsad

Marg, New Delhi-Dated the 25th March, 1985.

RESOLUTION

The Government have been pursuing a number of Sectoral and Special Programmes since the Fourth Five Year